

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR.A.K. GAUR , MEMBER (J).
HON'BLE. MRS. MANJULIKA GAUTAM, MEMBER (A).**

Original Application Number. 1644 OF 2008.

ALLAHABAD this the 26th day of September, 2008.

Vinod Singh, a/a 30 years, S/o Sri Shital Prasad, resident of Village and Post Gariha, Mohalla Azadpura, Nagra, Jhani.

.....Applicant.

VE R S U S

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

.....Respondents

Advocate for the applicant: Sri R.K. Nigam
Advocate for the Respondents : Sri Dhanjay Awasthi

O R D E R

DELIVERED BY: HON'BLE MR. A.K. GAUR, J.M.

During the course of arguments, learned counsel for the applicant invited our attention to Annexure-1 of the O.A i.e. letter dated 03.11.2004 issued from the office of D.R.M (P), Jhansi, in order to buttress ^{the} contention that vide Advertisement Dated 28.06.2003 certain posts were reserved for O.B.C and the applicant admittedly belongs to O.B.C. category. According to the applicant, the stand taken by the Railway administration that there is no post meant for O.B.C, is against the evidence on record.

2. Having heard learned counsel for the parties at considerable length, we are satisfied that the grievance of the applicant might be redressed in case a direction is given to the competent authority to consider and decide the claim of the applicant in the light of contents of

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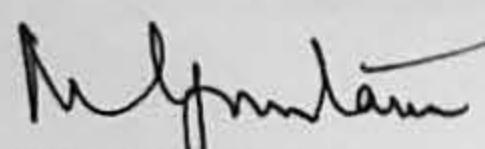
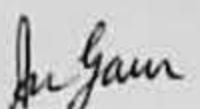
Letter dated 03.11.2004 (Annexure- 1 to the O.A) and the advertisement No. -1/03 dated 28.06.2003 within specified period.

3. Learned counsel for the respondents has no objection if such a direction is given.

4. Accordingly, competent authority is directed to consider and decide the claim of the applicant in the light of contents of Letter dated 03.11.2004 (Annexure- 1 to the O.A) and the advertisement No. -1/03 dated 28.06.2003 by a reasoned and speaking order within a period of three months from the date of receipt of this order.

5. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.

Be noted that we have not passed any order on merits of the case.


MEMBER- A
MEMBER- J.

/Anand/